

Transfer of Staff in E.P.F. Organisation

3725. SHRI NITYANANDA MISHRA: Will the Minister of LABOUR be pleased to state:

(a) the transfer policy followed in the E.P.F. Organisation in respect of the Enforcement Officers/Superintendents/Asstt. Accounts Officers and Accountants;

(b) whether this policy is being implemented uniformly in all the Regional Offices of E.P.F. Organisation including the Central Office;

(c) the number of officers who have escaped from transfer and the reasons therefor; and

(d) the steps taken to ensure proper implementation of the policy in this regard?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): (a) The posts of Enforcement Officer/Assistant Accounts Officer, besides various other posts, carry inter-regional transfer liability. According to the existing transfer policy of the Employees' Provident Fund Organisation, Enforcement Officers/Assistant Accounts Officers are liable for transfer from one station to another on completion of a minimum period of two years' stay at a station and are not retained normally in the same station beyond a period of 5 years. The posts of Superintendents and Accountants are available only in the Headquarters Office of the Employees' Provident Fund Organisation and the incumbents of these posts are not normally subject to transfers outside the Headquarters office.

(b) While, by and large, the E.P.F. Organisation has been strictly following the transfer policy, there might have been cases where individual officers were not transferred after completion of their tenure, due to administrative exigencies.

(c) The information is being collected and will be laid on the Table of the House.

(d) Instructions have been issued from time to time to all concerned so as to ensure that periodical transfers are effected strictly within the framework of the transfer policy.

Construction of Sea Beaches In Orissa

3726. SHRI BRAJA MOHAN MOHANTY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the State Government of Orissa has relaxed the stipulated 500 metres vacancy from sea point to 200 metres for construction of sea beaches;

(b) if so, the reaction of Union Government thereto;

(c) whether the direction of the wind of local population pressure and discharge of dirt and garbage into the sea have been taken into consideration by State Government of Orissa while leasing out the land for the hotel projects; and

(d) whether the proposals of Government of Orissa are in violation of the norms of ecology prescribed by Union Government, if so, the details thereof?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) and (b). No, Sir. However, it has been decided to allow construction of beach resorts within 500 metres but beyond 200 metres from the high tide line in the coastal stretch of Puri-Konark, subject to certain conditions.

(c) and (d). Details are being collected and will be laid on the Table of the House.

Leakage of Chlorine Gas Cylinder In Madurai

3727. SHRI DHARAM PAL SINGH MALIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: